

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR MR. KAPIL MEHTA

Civil Appeal No(s). 19849/2017

ANIL KUMAR TRIPATHI

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

WITH

C.A. No. 19850/2017 (III-A)

([TO BE TAKEN UP ALONGWITH ITEM NO. 20 I.E. D.NO.34864/2017])

Date : 14-08-2018 This appeal was called on for hearing today.

For Appellant(s)

Mr. Vikas Chaudhary, Adv.
Ms. Garima Prashad, AOR

For Respondent(s)

Ms. Lhingneivah, Adv.
Mr. Sanjay Kumar Tyagi, AOR

UPON hearing the counsel the Court made the following
O R D E R

The Ld. Counsel for the appellant in both the matters submitted that there is change in the counsel for the appellant. It is submitted that now Mr. Abhinav Aggarwal, Ld. Advocate-on-record is appearing on behalf of the appellant instead of Ms. Garima Prashad, Advocate-on-record for the appellant. He sought two weeks' time for filing fresh vakalatnama. Time is granted.

C.A. No.19849/2017

Service is complete on respondent No.1. Four weeks' time, as last opportunity, is granted to the Ld. Advocate, Ms.Lhingneivah, appearing on behalf of Mr. Sanjay Kumar Tyagi,

Advocate-on-record for filing vakalatnama and counter affidavit on behalf of respondent No.1.

Service is complete on respondent No.2 but none has entered appearance.

C.A. No. 19850/2017

Respondent Nos.1 and 2 have not filed counter affidavit, despite last and final opportunity. Further opportunity is declined.

Statement of case has not been filed by any of the parties. Stipulated time has already expired.

Registry to process the matters for listing before the Hon'ble Court, as per rules, after completion of period of four weeks.

KAPIL MEHTA
Registrar
14.8.2018

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